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Andhra Pradesh Land Grabbing (Prohibition) (Amendment) Act, 1994

18 of 1994

[04 May 1994]

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Andhra Pradesh Land Grabbing (Prohibition) (Amendment) Act, 1994

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AN ACT FURTHER TO AMEND THE ANDHRA PRADESLAND GRABBING (PROHIBITION) ACT, 1982. BE it enacted by the Legislative Assembly of the State of, Andhra Pradesh in the Forty-fifth Year of the Republic of India as follows:- * Received the assent of the Governor on the 2nd May, 1994. For Statement of objects and Reasons, Please see Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 12th May, 1994 at Page 3.

1. Short Title :-

- (1) This Act may be called the Andhra Pradesh Land Grabbing (Prohibition) (Amendment) Act, 1994.
- (2) It extends to the whole of the State of Andhra Pradesh.

2. Amendment Of Section 1 :-

In the Andhra Pradesh Land Grabbing (Prohibition) Act, 1982(Act 12 of 1982), in section 1, for sub-section (3A) the following subsection shall be substituted, namely:-

- "(3A) It applies also to any other lands situated in such areas as the Government may, by notification specify, haying due regard to,---
- (a) the urbanisable nature of the land; or

(b) the usefulness or potential usefulness of such land for commercial, industrial, pisciculture or prawnculture purposes.".